

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 1201 OF 2007

SUDARSHAN KUMAR

Appellant (s)

VERSUS

STATE OF HARYANA

Respondent(s)

(With appln(s) for and office report)

Date: 16/06/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE SWATANTER KUMAR
[VACATION BENCH]

For Appellant(s)

Mr. Atishi Dipankar, Adv.(NP)

For Respondent(s)

Dr. (Ms.) Monika Gosain, Adv.
Ms. Naresh Bakshi, Adv.

UPON hearing counsel the Court made the following
O R D E R

An application has been filed by the sole
appellant Sudarshan Kumar to discharge the
Advocate. The application is allowed. The
learned Advocate stands discharged. The
appellant may engage another counsel within a
period of four weeks from today. The order may
be communicated by the Registry to the appellant.

List after four weeks.

(KALYANI GUPTA) (INDU SATIJA)
COURT MASTER COURT MASTER